

1 WP-20491-2025 HIGH COURT OF MADHYA PRADESH IN THE **AT JABALPUR** BEFORE HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 17th OF JUNE, 2025 WRIT PETITION No. 20491 of 2025 DILEEP KUMAR SONI Versus THE STATE OF MADHYA PRADESH AND OTHERS _____ Appearance: Shri Himanshu Mishra - Advocate for the petitioner.

Shri Vijay Shukla - Panel Lawyer for the respondents / State.

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<u>ORDER</u>

The present petition has been filed challenging the order (Annexure P-6) dated 10.06.2025 whereby the petitioner has been transferred from Umaria to Mauganj in capacity as Nayab Tehsildar.

2. It is contended by learned counsel for the petitioner that the native place of petitioner is Anuppur which is near to Umaria and petitioner is suffering from 90% locomotor disability. A medical certificate is placed on record as (Annexure P-5) wherein 90% disability has been shown. It is further contended that earlier the petitioner was posted near his hometown and therefore, he was able to carryout his duties efficiently but if he is posted at such a distant place then looking to his acute disability, it would not be conducive for the petitioner to work efficiently at Mauganj and also will cause of lot of hardship to the petitioner. Reliance is also placed on Clause 26 of the State policy dated 29.04.2025 whereby it has been directed that



2 WP-20491-2025 those disabled employees having 40% or more disability will not ordinarily be transferred and they can be transferred on their own request.

3. Considering the aforesaid position, it is thought appropriate to direct the employer to consider the aforesaid personal inconveniences of the petitioner. The respondent No.1 is accordingly directed to take note and decide the representation of the petitioner in accordance with law.

4. Till the representation is decided, the petitioner shall be allowed to continue at Umaria. Petition stands **disposed of**.

(VIVEK JAIN) JUDGE

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